

PRESS RELEASE



RESERVE BANK OF INDIA

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June 25, 2007

**Reserve Bank Cancels Certificate of Registration of
M/s. U.P. Motor and General Finance Company Private Limited**

The Reserve Bank of India has on June 06, 2007 cancelled the certificate of registration granted to M/s. U.P. Motor and General Finance Company Private Limited having its registered office at B-1-594, Second Floor, Janak Puri, New Delhi – 110058 for carrying on the business of a non-banking financial institution. Following cancellation of registration certificate, M/s. U.P. Motor and General Finance Company Private Limited, cannot transact the business of a non-banking financial institution.

Under powers conferred by Section 45-IA (6) of the Reserve Bank of India Act, 1934, the Reserve Bank can cancel the registration certificate of non-banking financial company. The business of a non-banking financial institution is defined in clause (a) of Section 45-I of the Reserve Bank of India Act, 1934.

Ajit Prasad
Manager

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